

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.232  
CP/5(AHM)2024

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

DINESHKUMAR AMBARAMBHAI JAGANIYA  
Vs  
KEON REALTY PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Harsh Parekh, Advocate  
For the Respondent : Mr. Rishikhesh Vyas, Proxy Advocate for  
: Mr. Harshit Karatiay, Advocate for R-1 to 4

**ORDER**  
**(Hybrid Mode)**

A reply has been filed by the respondent Nos. 1 to 4 today vide inward diary No. D-5080, by giving an advance copy to the other side. However, Counsel for respondent Nos. 1 to 4 submits that there is a typographical error in the affidavit filed in support of the verification clause. Hence, he seeks adjournment in the matter to rectify the mistake of filing a revised proper affidavit in support of the same.

Let needful be done, within a period of three days, with an advance copy to the other side. Thereafter, a rejoinder, if any, be filed, within a period of two weeks, with an advance copy to the other side.

Meanwhile, the interim order dated 02.05.2024, to be continued till the next date of hearing.

Re-list for further consideration on 22.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**